

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 15624/2023

[Arising out of impugned final judgment and order dated 05-05-2023 in RSA No. 6291/2017 passed by the High Court of Punjab & Haryana at Chandigarh]

SURESH KUMAR

Petitioner(s)

VERSUS

KANTA RANI

Respondent(s)

MEDIATION REPORT RECEIVED.

IA No. 193392/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 138129/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 138133/2023 - EXEMPTION FROM FILING O.T.

Date : 14-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Vijay Kumar Arora, Sr. Adv.
Mr. Aditya Bharat Manubarwala, Adv.
Ms. Tanishka Grover, Adv.
Mr. Kalash Pandey, Adv.
Mrs. Akriti Aditya Manubarwala, Adv.
Mr. Bharat Thakorlal Manubarwala, AOR

For Respondent(s) :Mr. Abhinav Bajaj, Adv.
Mr. Vikas Singh Jangra, AOR
Mr. Saksham Ojha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment and order of the High Court; hence, the special leave petition is dismissed.
2. Pending application(s), if any, shall stand disposed of.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)